

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
IA No. 306/JPR/2022  
IA No. 361/JPR/2022  
IA No. 87/JPR/2024  
IA No. 93/JPR/2024  
IA No. 160/JPR/2024  
CP No. (IB)- 155/PB/2018  
Under Section 7 of IBC, 2016

**In the matter of:**

**Asset Reconstruction Company (India) Ltd.**

**.... Financial Creditor/Applicant**

**Versus**

**Parasrampuriah Synthetics Limited**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Sandeep Singh Shekhawat, Adv.  
Karan Pratap Singh, Adv.  
Renuka Lyer, Adv.  
Smay Maheshwari, Adv.  
Bhriagu Sharma, Adv.  
Atul Sharma, Adv.  
Arani Mukharjee, Adv.  
Usha Singh, Adv.

For the Respondent : Amol Vyas, Adv.  
Vikas Jain, Adv.  
Ankit Totuka, Adv.  
Samay Maheshwari, Adv.

For the Liquidator : Rajesh Jhunjunwala, Liquidator

**ORDER**

**IA No. 306/JPR/2022, IA No. 361/JPR/2022**

Heard Mr. Sandeep Singh Shekhawat, Adv. appearing on behalf of the Applicant. Mr. Amol Vyas, Adv. along with Mr. Vikas Jain, Adv. and Mr. Rajesh

Sd-

Sd-

Jhunjhunwala, Liquidator present in person. Both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 2 weeks together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. List these IAs on 07.08.2024.

**IA No. 87/JPR/2024**

Heard Mr. Karan Pratap Singh, Adv. appearing on behalf of the Applicant. Mr. Ankit Totuka, Adv. appearing on behalf of Respondent No. 1 submits that reply has been filed by him. Learned counsel for the Applicant seeks time to file rejoinder. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Mr. Amol Vyas, Adv. appearing on behalf of Liquidator does not seek to file any reply. List the IA on 07.08.2024.

**IA No. 93/JPR/2024**

Heard Mr. Bhrigu Sharma, Adv. along with Ms. Renuka Lyer, Adv. appearing on behalf of the Applicant. Mr. Amol Vyas, Adv. appearing on behalf of Respondent No. 1 submits that reply has been filed by him. Mr. Karan Pratap Singh, Adv. appearing on behalf of Respondent No. 2 seeks time to file reply. Mr. Ankit Totuka, Adv. appearing on behalf of Respondent No. 3 (RIICO) submits that reply has been filed by him. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel.

Sd-

Sd-

Mr. Samay Maheshwari, Adv. appearing on behalf of Parasrampururia Synthetics Limited submits that he has moved an application for impleading Parasrampururia Synthetics Limited as a necessary party, however, physical copy of the same is not before us today. Mr. Karan Pratap Singh, Adv. appearing on behalf of Respondent No. 2 submits that in the E-copy of the application, Respondent No. 2 has not been impleaded hence, the system is not accepting E-reply on behalf of Respondent No. 2. Learned counsel for the Applicant is directed to implead Respondent No. 2 electronically also. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 07.08.2024.

**IA No. 160/JPR/2024**

Heard Ms. Arani Mukharjee, proxy counsel appearing on behalf of Mr. Brijesh Kumar Tamber, Adv. appearing on behalf of the Applicant. Mr. Rajesh Jhunjhunwala, Liquidator present in person. Mr. Amol Vyas, Adv. along with Mr. Vikas Jain, Adv. seek time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 07.08.2024.

List the matter on 07.08.2024.

Sd-

(Rajeev Mehrotra)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

July 03, 2024